कामगारों को प्रबन्ध मे भाग लेने की अब तक अनुमति दी जा चुकी है; और

(ख) सभी उपक्रमों के प्रबन्ध मे कामगारों को भाग लेने की अनुमति कब तक दे दी जायेगी ?

†[WORKERS' PARTICIPATION IN PUBLIC UNDERTAKINGS

*138. SHRI JAGDISH PRASAD MATHUR :

SHRI D. K. PATEL :

SHRI LAL K. ADVANI :

SHRI N. K. SHEJWALKAR :

SHRI RATTAN LAL JAIN :

SHRI MAN SINGH VARMA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the percentage of public undertakings and commercial departments wherein the workers have so far been allowed to participate in their management; and

(b) by when the workers' participation would be allowed in all the undertakings ?]

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) . (क) सरकार ने कामगारो के प्रतिनिधियों को परख के आधार पर कुछ सरकारी उपक्रमों के प्रबधक बोर्डो मे व्यापारिक उपक्रमों को छोड़कर, नियुक्त करने की योजना आरम्भ करने का निर्णय कर लिया है। सर्वप्रथम इस योजना को हिन्दुस्तान एटोबाओटिक्स लि० पिम्परी मे कार्यान्वित करने का निर्णय किया गया है।

(ख) क्योंकि योजना को परख के आधार पर आरंभ किया जा रहा है, कोई कालावधि निर्धारित करना, जिस में कि सारे सरकारी क्षेत्र उपक्रम इस योजना के परिचालन में लाए जाएंगे, समयपूर्व है।

†[THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Government have decided to introduce a scheme for the appointment of workers' representatives on the Board of Management of a few public sector undertakings excluding commercial undertakngs on trial basis. In the first instance it has decided to implement the schemes in the Hindustan Antibiotics Ltd., Pimpri.

(b) As the scheme is being introduced on a trial basis, the question of fixing any limit by which all the public sector undertakings will be brought under operation of the scheme is premature.]

बोनस सूत्र

*139. **लाल आडवाणी :**

श्री मान सिंह वर्मा :

श्री न० कृ० शेजवलकर :

श्री जगदीश प्रसाद माथुर :

श्री डी० के० पटेल :

श्री रतन लाल जैन :

क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा विहित बोनस सूत्र क्या है ;

(ख) किन-किन सरकारी उपक्रमों और विभागों मे अभी तक इस सूत्र को लागू नहीं किया गया है ; और

(ग) सरकारी और गैर-सरकारी दोनों क्षेत्रों मे इसका कठोरता के साथ पालन करवाने के लिए क्या कदम उठाये जा रहे हैं ?

†[ ] English translation.

†[BONUS FORMULA]

*139. SHRI LAL K. ADVANI:
SHRI MAN SINGH VARMA:
SHRI N. K. SHEJWALKAR:
SHRI JAGDISH PRASAD MATHUR:
SHRI D. K. PATEL:
SHRI RATAN LAL JAIN:

Will the Minuister of LABOUR AND REHABILITATION be pleased to state:

(a) the details of the bonus formula laid down by Government;

(b) the names of the public undertakings and departments where it has not so far been introduced; and

(c) the steps that are being taken to get it strictly implemented by both the public and private sectors ?]

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) से (ग) स्पष्टत: प्रश्न में उस तदर्थ फार्मूले की ओर निर्देश किया गया है जो बोनस भुगतान अधिनियम, 1965 के अधीन देय न्यूनतम बोनस के अतिरिक्त 1 प्रतिशत से लेकर $4\frac{1}{3}$ प्रतिशत तक वर्गीकृत अग्रिमों की अदायगी के लिए सितम्बर, 1971 में बम्बई में बनाया गया था। यह फार्मूला अधिनियम में समुचित संशोधन किए जाने तक उच्चतर न्यूनतम बोनस की मांगों को पूरा करने के लिए तैयार किया गया था। इसमें सांविधिक बल नहीं है, परन्तु फिर भी सरकारी और निजी दोनों ही क्षेत्रों के प्रतिष्ठानों को इसे लागू करने की सलाह दी गई है।

†[THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c) Apparently the question refers to the *ad hoc* formula evolved at Bombay in September, 1971, for payment of graded advances ranging from 1% to 4 1/3% over the minimum bonus due under the Payment of Bonus Act, 1965. The formula was evolved to meet the demand for a higher minimum bonus pending suitable amendments to the Act. It has no statutory force, but establishments in both the public and private sector have been advised to implement it.]

†[ ] English translation.

OWNERSHIP OF LAND IN DANDAKARANYA

*140. SARDAR AMJAD ALI : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that majority of the refugees Settled under Dandakaranya Project have not yet been granted ownership of land; and

(b) if so, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) The tenancy rights (Pattas) are to be conferred by the State Governments of Orissa and Madhya Pradesh. The procedure followed in preparation of Patta applications has been that the Dandakaranya Project staff prepare the maps and the individual-allotment registers and make them over to the State Revenue staff who prepare Pattas on the basis of such maps and records. The Dandakaranya Project Administration had taken action for filing of Patta applications of the settlers with the State Revenue staff but the finalisation of Pattas has been held up for the following reasons :—

(i) The level terracing and field bunding scheme, taken up to improve the soil, involved surrender of one acre of land by the beneficiary families and in consequence the agricultural holdings of the families underwent change.

(ii) Some readjustment of holdings had to be effected in areas which came under the command of medium and minor irrigation schems taken up by the Project. The holdings of